SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 10992/2024 (Arising out of impugned final judgment and order dated 07-09-2022 in SCA No. 4127/2021 passed by the High Court of Gujarat at Ahmedabad)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

VIRENDRA AMRUTBHAI PATEL

Respondent(s)

(FOR ADMISSION and I.R. and IA No.72835/2024-CONDONATION OF DELAY IN FILING and IA No.72838/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 05-04-2024 This petition was called on for hearing today.

CORAM:

HON'BLE MRS. JUSTICE B.V. NAGARATHNA HON'BLE MR. JUSTICE AUGUSTINE GEORGE MASIH

For Petitioner(s) Ms. Nisha Bagchi, Sr. Adv.

Mr. Udai Khanna, Adv. Mr. Madhav Singhal, Adv. Ms. Gargi Khanna, Adv.

Mr. Raj Bahadur Yadav, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Though there is delay of 457 days in filing the special leave petition, we have nevertheless heard learned counsel for the petitioners on merits.

This order is passed following the order dated 06.10.2023 in the case of *Union of India and Ors. Vs. Virendra Amrutbhai Patel & Ors.* in SLP (C) Dy.No.36409/2023.

This special leave petition also stands dismissed on merits.

In the circumstances, the application seeking condonation of delay is allowed. Delay is condoned.

Pending application(s), if any, shall stand disposed of.

(RADHA SHARMA)
COURT MASTER (SH)

(MALEKAR NAGARAJ)
COURT MASTER (NSH)